

संख्या: एम.पी.पी.-ए (3)-2/2009-III
हिमाचल प्रदेश सरकार
बहुउद्देशीय परियोजनाएँ एवं विद्युत विभाग

प्रेषक

अनिल शर्मा
बहुउद्देशीय परियोजनाएँ एवं ऊर्जा मन्त्री
हिमाचल प्रदेश।

प्रेषित

सचिव,
हिमाचल प्रदेश विधान सभा,
शिमला-171004

दिनांक शिमला-2

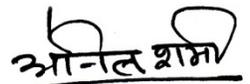
4 अप्रैल
मार्च, 2018

विषय: हिमाचल प्रदेश विद्युत विनियामक आयोग के विनियमों वर्ष
2016-17 को विधान सभा पटल पर रखने बारे।

महोदय,

मैं हिमाचल प्रदेश विद्युत विनियामक आयोग के विनियमों/संशोधित विनियमों वर्ष 2016-17 (सूची अनुबन्ध "क") को विधान सभा के वर्तमान सत्र में सभा पटल पर रखना चाहता हूँ। यह विनियम/संशोधित विनियम विद्युत अधिनियम की धारा 182 के अन्तर्गत हिमाचल प्रदेश विधान सभा के सभा पटल पर रखे जाने है। विनियमों/संशोधित विनियमों की तीन अधिप्रमाणित प्रतियाँ आपको विधान सभा के वर्तमान सत्र की कार्यसूची में सम्मिलित करने हेतु प्रेषित कर रहा हूँ।

भवदीय,



(अनिल शर्मा)

अनुबन्ध "क"

List of Regulations, Amendments and other notifications issued from February, 2017 onwards for Laying before the State Legislature.

Sr. No.	Regulations 2017-18	No. and Date of Notification	Date of Publication and Page No. in Rajpatra	Page No.
1.	Himachal Pradesh Electricity Regulatory Commission (Renewable Power Purchase Obligation and its Compliance) (Third Amendment) Regulation, 2017. हिमाचल प्रदेश विद्युत विनियामक आयोग (नवीकरणीय उर्जा खरीद दायित्व और उसके अनुपालन) (तीसरा संशोधन) विनियमन, 2017	HPERC/438 dated 24 th March, 2017.	27 th March, 2017 (8567-8570)	1-4



राजपत्र, हिमाचल प्रदेश
हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार 27 मार्च, 2017 / 06 चैत्र, 1939

हिमाचल प्रदेश सरकार

HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA

NOTIFICATION

Shimla, the 24th March, 2017

No. HPERC/438.- The Himachal Pradesh Regulatory Commission, in exercise of the powers conferred by sub-section (1) of section 62, section 66, clauses (a), (b) and (e) of section 86 and clause (zi) of sub-section (2) of section 181 of the Electricity Act, 2003 (36 of 2003), and all

other powers enabling it in this behalf, after previous publication, hereby makes the following amendment in the Himachal Pradesh Electricity Regulatory Commission (Renewable Power Purchase Obligation and its Compliance) Regulations, 2010, namely:-

REGULATIONS

1. **Short title and commencement.** - (1) These regulations may be called the Himachal Pradesh Electricity Regulatory Commission (Renewable Power Purchase Obligation and its Compliance) (Third Amendment) Regulations, 2017.

(2) These regulations shall come into force at once.

2. **Amendment of Regulation 4.-** For the existing Regulation 4 of the Himachal Pradesh Electricity Regulatory Commission (Renewable Power Purchase Obligation and its Compliance) Regulations, 2010 (hereinafter called “ the said regulations”), the following Regulation 4 shall be substituted, namely:-

“4. Quantum of Renewable Power Purchase Obligation (RPPO):-

(1) The distribution licensee shall, during each financial year, purchase such quantum of electricity (in kWh) from renewable sources as is not less than the quantum of electricity (in kWh), worked out as per the Table below:-

Table-Minimum percentage for Renewable Power Purchase Obligation

Year	Minimum Quantum of Purchase in percentage (%) from renewable sources (in terms of energy in kWh) of total consumption.		
	Non-Solar	Solar	Total
2016-17	9.50%	2. 50%	12.00%
2017-18	9.50%	4.75%	14.25%
2018-19	10.25%	6.75%	17.00%

The RPPO will be on total consumption of electricity by an obligated entity, excluding consumption met from hydro-electric sources of power.

Provided that for computing the Renewable Power Purchase Obligation (RPPO) of the distribution licensee for a year under this sub-regulation, the following conditions shall also apply, namely:-

- (i) the total consumption of the distribution licensee for a year shall include the quantum of electricity purchased, alongwith electricity generated, by it from various sources, including the power purchased under REC mechanism for meeting its requirement for consumption of electricity, and shall also include the transmission and distribution losses, within the area of distribution licensee, for meeting such consumption in the State during that year but shall not include the electricity purchased for the trading purposes;
- (ii) save as provided in the succeeding item (iii) under this sub- regulation, the quantum of electricity to be considered as utilized by the distribution licensee from hydro-electric sources for meeting its consumption during a year shall be computed at such percentage of the total consumption in that year as is equal to the percentage derived from the quantum of electricity purchased, including generated, from hydro-electric

sources, as envisaged in the tariff order for that year, for meeting the estimated requirement for consumption in the State vis-a-vis the total estimated requirement for that year for consumption in the State; and

- (iii) the consumption of electricity to be considered as met from hydro-electric sources shall not exceed the electricity purchased (in kWh), including electricity generated, by the distribution licensee from hydro-electric sources in that year, after excluding the dedicated sale of power to any person, other than its consumers, by the distribution licensee specifically earmarked out of any such purchase from hydro-electric sources.

(1) Each Captive and Open Access User/Consumer shall, during the respective financial year, purchase such quantum of electricity (in kWh) from the renewable sources, which shall not be less than the quantum of electricity (in kWh), worked out as per the Table given in sub-regulation (1):

Provided that for computing the Renewable Power Purchase Obligation (RPPO) of such obligated entities for a year under this sub-regulation, the following conditions shall also apply, namely:-

- (i) the total consumption of any such obligated entity shall include the quantum of electricity purchased, including electricity generated, by it from various sources, including the power purchased under REC mechanism for meeting its requirement for consumption of electricity, and shall also include the transmission and distribution losses incurred within the State for meeting such consumption in the following manner, namely:-
 - (a) in case the electricity is purchased by such obligated entity from sources outside the State, the electricity purchased at the State periphery shall be considered as the consumption of the obligated entity from such sources;
 - (b) in case the electricity is purchased, or generated, from generating sources located within the State, the electricity (in kWh) injected for such obligated entity at the generating bus bar shall be considered as its consumption;
- (ii) the energy consumed by obligated entity, other than the distribution licensee, shall be considered to have been consumed from the sources other than the hydro-electric sources, unless such obligated entity establishes to the satisfaction of the State Agency that such consumption was made from hydro-electric sources.

(2) The obligated entities may meet their Renewable Power Purchase Obligation (RPPO) as per sub-regulations (1) and (2) of this regulation from any renewable sources, including-

- (i) purchases from generating stations, based on renewable energy sources;
- (ii) purchases from any other distribution licensee, which would arise from renewable energy sources; and
- (iii) the energy generated from its own renewable sources, if any, by the obligated entity:

Provided that the electricity purchased at pooled cost, as specified in the Central Electricity Regulatory Commission (Terms and Conditions of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, shall not be taken into account for offsetting such obligations:

Provided further that the solar power purchase obligation shall be fulfilled from the generation based on solar sources only:

Provided further that the power purchases under the power purchase agreements from renewable energy sources, already entered into by the distribution licensees, shall continue to be made till their present validity, even if the total purchases under such agreements exceed the percentage as specified hereinbefore.

(4) The Commission shall specify the minimum percentage for Renewable Power Purchase Obligation (RPPO) for the period beyond 31.03.2019, separately in due course of time.

(5) The Commission may, keeping in view the power supply constraints or other factors beyond the control of the distribution licensee or for any other reasons, suo-moto or at the request of an obligated entity, also revise the percentage targets for a year(s) for which Renewable Power Purchase Obligations have been fixed as per sub-regulations (1) and (2) of this regulation.”

3. Amendment of Regulation 8.- In sub-regulation (1) of Regulation 8 of the said regulations, for the words, bracket, sign and figure, “sub-regulation(1) of Regulation 4”, the words, bracket, sign and figure, “sub-regulation(2) of Regulation 4” shall be substituted.

4. Omission of Annexure-1.- The existing Annexure-1 to the said regulations shall be omitted.

By order of the Commission

Sd/-

Secretary